

THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

NOTICE

Dated: 23/09/2021

In view of Rule 3-A Chapter 6 Part B Volume V of the Punjab and Haryana High Court Rules and Orders, the preparation of 'Roll of Advocates' in the Punjab and Haryana High Court, Chandigarh, is under process. Applications were invited for the same on the prescribed proforma.

During the scrutiny of applications, the discrepancies noticed in the applications are mentioned in the list **Annexure-A**. The discrepancies in the applications are required to be removed by the applicants-advocates by furnishing the requisite documents/particulars.

Accordingly, through this notice the applicants-advocates whose name are mentioned in the list **Annexure-'A'**, are requested to furnish the requisite documents/particulars as shown against their name in the list at **Annexure-'A'**.

The documents acceptable as proof of address are mentioned in the list **Annexure-'B'**.

The documents/particulars may be furnished on any working day (between 10:00 A.M. to 5:00 P.M.) at the time, date and place as mentioned below:-

Advocates whose name start with alphabets mentioned below as per the list Annexure 'A'.	Date	Place
A to H	01.10.2021 to 08.10.2021	Ordinary Filing Counter No. 1 to 4 near Pass Counter.
I to P	11.10.2021 to 26.10.2021	
Q to Z	27.10.2021 to 03.11.2021	

- In order to avoid last minute rush, the advocates are requested to submit the requisite documents/particulars at the earliest and not to wait till the last date.
- The advocates are also requested to strictly adhere to Covid-19 protocol guidelines issued by the Government viz. wearing of masks, social distancing and use of hand sanitizers etc.


23/09/2021
Registrar (Rules)